

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No.1733/2016 - C.1

Dt.03-08-2016

NOTIFICATION NO. 07/2016. C –1.

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

I

Sri T. Appaji, Paper Promotee from the Unit of the District Judge, Visakhapatnam, is transferred and posted as Chief Administrative Officer, V Additional District & Sessions Court, Sompeta, Srikakulam District (Post kept vacant).

Sri K. Narayana Rao, Paper Promotee from the Unit of the District Judge, Vizianagaram, is transferred and posted as Chief Administrative Officer, Additional District & Sessions Court at Srikakulam for trial of case under Crime No.24/2012 of Vangara Police Station in connection with clashes between SCs & BCs at Lakshmipet, Srikakulam District (Post kept vacant).

Sri N. Suryanarayana, Chief Administrative Officer, Additional District & Sessions Court, Pithapuram, East Godavari District, is transferred and posted as Chief Administrative Officer, XV Additional District & Sessions Court, Nuzvid, Krishna District (Post kept vacant).

- i) S/Sri T. Appaji, K.Narayana Rao and N. Suryanarayana shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Visakhapatnam, Vizianagaram and East Godavari at Rajahmundry, State of A.P., are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

II

Sri R. Govind Rao, Paper Promotee from the Unit of the District Judge, Nizamabad, is transferred and posted as Chief Administrative Officer, Industrial Tribunal-CUM-Labour Court - CUM-VI Additional District & Sessions Court at Godavarikhani, Karimnagar District (Post kept vacant).

Smt. A. Shobha, Paper Promotee from the Unit of the District Judge, Nizamabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for Fast Tracking the cases relating to Atrocities against Women at Sangareddy, Medak District.(Newly established Court).

Sri Ahmed Mohiuddin, Paper Promotee from the Unit of the District Judge, Nizamabad, is transferred and posted as Chief Administrative Officer, Family Court, Khammam. (Post kept vacant).

Note: *The promotions of Sri R. Govind Rao, Smt. A. Shobha and Sri Ahmed Mohiuddin, are subject to result of W.P.No.1544/2014 on the file of the High Court of Judicature at Hyderabad.*

- i) Sri R. Govind Rao, Smt. A. Shobha and Sri Ahmed Mohiuddin shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judge, Nizamabad, State of Telangana, is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

III

Smt. Y. Padmasree, Paper Promotee from the Unit of the District Judge, Medak at Sangareddy, is transferred and posted as Chief Administrative Officer, IX Additional District & Sessions Court, Kamareddy, Nizamabad District (Post kept vacant).

Sri M.M. Ziauddin, Chief Administrative Officer, VIII Additional District & Sessions Court, Medak, is transferred and posted as Chief Administrative Officer, Principal Special Judge's Court for CBI Cases, Hyderabad (Post kept vacant).

- i) Smt. Y. Padmasree and Sri M.M. Ziauddin, shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judge, Medak at Sangareddy, is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

Note: Sri M.M. Ziauddin, Chief Administrative Officer, is not entitled to draw T.A. and D.A. etc., since he is transferred at his request.


REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The District Judges, Visakhapatnam, Srikakulam, Vizianagaram, East Godavari at Rajahmundry and Krishna at Machilipatnam (State of Andhra Pradesh).
3. The District Judges, Nizamabad, Karimnagar, Medak at Sangareddy and Khammam (State of Telangana).
4. The Chief Judge, City Civil Court, Hyderabad. (State of Telangana)
5. V Additional District & Sessions Judge, Sompeta, Srikakulam District.
6. The Additional District & Sessions Judge, Srikakulam, for trial of case under Crime No.24/2012 of Vangara Police Station in connection with clashes between SCs & BCs at Lakshmiipet, Srikakulam District.
7. The Additional District & Sessions Judge, Pithapuram, East Godavari District.
8. XV Additional District & Sessions Judge, Nuzvid, Krishna District.
9. The Chairman-cum-Presiding Officer, Industrial Tribunal-CUM-Labour Court - cum-VI Additional District & Sessions Judge, Godavarikhani, Karimnagar District.
10. The Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women at Sangareddy, Medak District.
11. The Judge, Family Court, Khammam.
12. IX Additional District & Sessions Judge, Kamareddy, Nizamabad District.
13. VIII Additional District & Sessions Judge, Medak.
14. The Principal Special Judge for CBI Cases, Hyderabad.
15. The Pay and Accounts Officer, Hyderabad. (State of Telangana).
16. The District Treasury Officers, Visakhapatnam, Srikakulam, Vizianagaram, East Godavari at Kakinada and Krishna at Machilipatnam (State of Andhra Pradesh)
17. The District Treasury Officers, Nizamabad, Karimnagar, Medak at Sangareddy and Khammam (State of Telangana).
18. The Sub Treasury Officers, Sompeta, Lakshmiipet, Srikakulam District, Pithapuram, East Godavari District and Nuzvid, Krishna District. (State of Andhra Pradesh)
19. The Sub Treasury Officers, Godavarikhani, Karimnagar District and Kamareddy, Nizamabad District (State of Telangana)
20. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

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